GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
LOK SABHA
UNSTARRED QUESTION NO. 3033
TO BE ANSWERED ON 12TH MARCH, 2020

SELLING OF SCI

3033. SHRI SHRIRANG APPA BARNE:
SHRI SUDHEER GUPTA:
SHRI BIDYUT BARAN MAHATO:
SHRI GAJANAN KIRTIKAR:
SHRI SANJAY SADASHIV RAO MANDLIK:

Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has decided to disinvest Shipping Corporation of India (SCI) and if so, the details thereof along with the percentage of stake to be sold;
(b) whether the Government had appointed Assets Valuers for valuation of all assets of SCI and if so, the details thereof;
(c) whether Assets Valuers has submitted its report to the Government and if so, the details thereof;
(d) whether the Government is likely to consult all stakeholders along with Employees Unions before making disinvestment in SCI and if so, the response of the stakeholders in this regard; and
(e) the time by which it is likely to be disinvested?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR SHIPPING
(SHRI MANSUKH MANDAVIYA)

(a) Yes, the Government of India has decided to disinvest Shipping Corporation of India (SCI). On 20th November, 2019, the Cabinet Committee on Economic Affairs (CCEA) had given its ‘in principle’ approval for strategic disinvestment of Government of India shareholding of 63.75% in Shipping Corporation of India Ltd. along with transfer of management control to a strategic buyer.

(b) to (e) Department of Investment and Public Asset Management (DIPAM) has appointed M/s RBSA Capital Advisor LLP as Transaction Advisor (TA), M/s Luthra & Luthra Partners as Legal Advisor (LA) and M/s Protocol Insurance Surveyors & Loss Assessors Pvt. Ltd. as Asset Valuer.

As per the current procedure the Asset Valuer and Transaction Advisor submit their Asset Valuation Reports and Business Valuation Reports close to the fixation of Reserve Price by the Government at the time of submission of financial bids by the prospective bidders.

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